

**THE GOVERNORS (EMOLUMENTS, ALLOWANCES
AND PRIVILEGES) AMENDMENT ACT, 1987**

No. 17 OF 1987

[23rd May, 1987.]

An Act to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Governors (Emoluments, Allowances and Privileges) Amendment Act, 1987.

Short
title.

2. In section 3 of the Governors (Emoluments, Allowances and Privileges) Act, 1982, for the words "rupees five thousand five hundred per mensem", the words "rupees eleven thousand per mensem" shall be substituted, and the said section 3 as so amended shall be deemed to have come into force with effect from the 1st day of April, 1986.

Amend-
ment of
Act 43 of
1982.